

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4502  
ANSWERED ON:08.08.2014  
ATROCITIES AGAINST STS  
Kodikunnil Shri Suresh

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the case of atrocities against STs have increased in the country;
- (b) if so, the details thereof, State/UT-wise including Kerala;
- (c) whether the Government proposes to setup fast track courts to deal with such cases; and
- (d) if so, the details and location thereof, state/UT-wise including Kerala?

**Answer**

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) & (b): The State-wise details of total number of cases registered (CR), Charge sheeted (CS), Cases Convicted (CC), Persons Arrested (PAR), Persons Charged Sheeted (PCS) and Persons Convicted (PCV) in the cases of crimes against members of ST Community during the years 2011-2013 are given at Annex.

(c) to (d): The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, which was brought into force for checking crimes against people of these communities, takes strong view against such crimes. There are provisions of Courts, Investigating Officers and Nodal Officers to specifically take appropriate actions in such cases. Punishment provided for under this Act for such offences are more stringent than punishments for corresponding offences prescribed under the Indian Penal Code (IPC) and other laws.